

B.A.No. 193/2021
FIR No. 117/2018
PS Crime Branch
State v. Jaswinder
U/s 18/29 NDPS Act

13.07.2021

Present: Sh. K.P. Singh, Ld Addl. PP for State through
videoconferencing.

Sh.Sumit Sharma, Ld. Counsel for accused-applicant
through videoconferencing.

Hearing is conducted through videoconferencing.

This is an application u/s 439 Cr.P.C. for grant of interim
bail on behalf of accused-applicant Jaswinder in case FIR No.
117/2018.

Ld. Addl. PP submits that documents annexed with the
application have been verified and particulars of proposed buyer
have also been verified from them.

Ld. Counsel for accused-applicant submits that registry
has also now been completed on 09.07.2021. Ld. Counsel for
accused-applicant seeks benefit of blanket extension interim bail
till 16.07.2021 in terms of order dated 20.04.2021 passed by
Hon'ble Full Bench in writ petition (C) No. 4921/2021 titled as Court
on its own Motion v. State (Govt. of NCT of Delhi). Ld. Counsel
submits that said order is annexed with the application and that the
said writ petition came up for hearing on 09.07.2021 and as per his

information, interim orders have now further been extended, however, order of Hon'ble Full Bench dated 09.07.2021 is not readily available with him. Ld. Counsel seeks time to file on record order dated 09.07.2021 of the Hon'ble Full Bench in the said writ petition.

Interim bail of accused-applicant is extended till 16.07.2021. Order dated 09.07.2021 may be filed on or before the next date of hearing.

For further consideration, put up on **16.07.2021**.

Copy of order be forwarded to Ld.Counsel for accused-applicant through electronic mode.



(NeeloferAbidaPerveen)
SpecialJudge-02, NDPS/
ASJ, (Central), THC/Delhi
13.07.2021

FIR No. 307/2021
PS Kashmere Gate
State v.Bohad Singh etc.
U/s 22 NDPS Act

13.07.2021

Present: Sh. K.P. Singh, Ld Addl. PP for State with IO through videoconferencing.

Accused Bohad Singh, SewakSingh, Vinod, Gaurav Kala,Naved @ Naveen and Narender @ Pintu are produced from JC through video conferencing.

Accused

Sh.Jasvinder, Remand Advocate through videoconferencing.

Hearing is conducted through videoconferencing.

This is an application for extension of JC remand of the accused persons for 14 days.

IO submits that accused Bohad Singh, Sewak Singh & Vinod in case FIR No. 307/2021 were arrested on 3.6.21 as 42000 tramadol tablets were recovered from their possession. Upon further query of the Court the IO stated that the three accused were travelling in one Ola Car and one bag was recovered from the said Ola car containing 42000 tramadol tablets and that the three accused, who were passengers in the Ola Car were not able to provide any invoice in respect of huge quantity of tramadol and nor were able to give any satisfactory reply upon which they were

arrested in the present case. That the Ola Car driver is a public witness who has been joined in the investigation and that upon the disclosures made by the three accused, the source of the recovered tramadol has also been exposed and apprehended. That investigation is pending in respect of the Pharma company that manufactured the drugs.

IO submits that accused Naved @ Naveen had booked Ola car and had handed over the bag containing Tramadol to the accused from whose possession Tramadol was recovered and that Naved @ Naveen had purchased the recovered Tramadol from Gaurav accused. That Gaurav accused had procured the said Tramadol from Narender @ Pintu accused who runs a chemist shop and had obtained the recovered Tramadol from the manufacturing pharmaceutical company i.e. Horizon Pharmaceutical, Kala Amb, HP and that investigation is pending into the aspect of involvement of officials of said pharmaceutical company. That the said pharma is already under the scanner as there are FIR's registered in Punjab and in Himachal state in respect of several irregularities in its functioning and several raids have already been conducted at the premises of the said pharmaceutical company by the Punjab Police. The role of the officials of said pharmaceutical is yet to be examined in connection with the present recovery. That usually accused Narender @ Pintu used to procure the medicines from the said pharmaceutical

company, however, he could not produce any bill/invoice for the purchase of Tramadol.

IO submits that investigation is still under progress, that notice was issued to the Pharma company u/s 91 Cr.PC, and as per information received the Pharma company had sold the said batch number to another company, however upon spot verification such a company was not found in existence at the stated address. That the police team is yet to visit the office of the Pharma Company at Kala amb.

Let the reply received of the Pharma Company, and the disclosure recorded of accused Narender be also forwarded on the next remand date.

JC remand of accused Bohad Singh, Sewak Singh, Vinod, Naved @ Naveen, Gaurav Kala and Narender @ Pintu is extended till **26.07.2021 as investigation is under progress to uncover the entire trafficking racket.**

Copy of order be forwarded to the IO through electronic mode.



(NeeloferAbidaPerveen)
SpecialJudge-02, NDPS/
ASJ, (Central), THC/Delhi
13.07.2021